

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.103
IB-332/ND/2023
IA/2282/2024

IN THE MATTER OF:
Punjab National Bank

...PETITIONER

Vs.

Mr. Suresh Chand Jain

...RESPONDENT

Section
U/s 95(1) of IB Code, 2016

Order delivered on 13.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant :
For the Respondent :

ORDER

IA/2282/2024

This is a report filed by the RP under Section 99 of the IBC, 2016. Heard Resolution Professional in person. Issue notice to the Personal Guarantor as well as Financial Creditor for filing their response to this report. Notice be issued by all means and proof of service be filed. List the matter on **14.06.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)